

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 213
442/252/ND/2020

IN THE MATTER OF:
Crux Innovations Pvt. Ltd

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 27.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

**:CS Narender Thakur, CS Lokesh
Kumar and Adv. Vishal Kumar.**

For the Respondent

:Ms. Mitika, AROC.

For the Income Tax Department

:

ORDER

Heard the submissions made by the counsel for the appellant. None appeared on behalf of the Income Tax Department and AROC has prayed for short time for filing reply in this matter. Prayer for grant of short time for filing reply is granted. Post the matter to 04.12.2020.

— Sd —

(V.K. Subburaj)
Member (T)

— Sd —

(P.S.N. Prasad)
Member (J)

(Anjula)